

No body present

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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No.603/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company	Agarwal Coal Corporation Pvt.Ltd.-Vs-Nav Durga Feul Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**O R D E R**

No one is present from either side.

As per directions of the Hon'ble NCLAT notice of admission is to be given to the corporate debtor.

Office is directed to issue notice to the corporate debtor and handover the same to the operational creditor for making effective service on the corporate debtor. Operational creditor shall file affidavit of service within 7 days.

List on 11/12/2017 for further order.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)